

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2820/2002

(2)

Thursday, this the 31st day of October, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri R.P. Verma s/o Late Bhagwan Singh
Retd. Asstt. Postmaster
Belanganj-Agra

r/o 45/3B Nagla Ajita
Civil Lines, Agra-2

..Applicant

(By Advocate: Shri D.P.Sharma)

Versus

1. Union of India
through Secretary
Ministry of Communication
Dept. of Posts, Dak Bhawan Sansad Marg
New Delhi
2. The Director Postal Services
O/o the Postmaster General
Agra Region, Agra
3. The Senior Superintendent Postoffice
Agra-Division, Agra

..Respondents

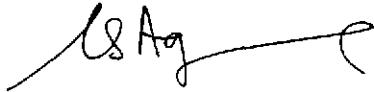
O R D E R (ORAL)

Shri Justice V.S.Agarwal:

The sole prayer made by the applicant after making certain submissions is that a direction may be issued to the respondents to conclude the disciplinary proceedings pending against him on an earlier date.

2. At this stage, when the rights of the respondents are not affected, we deem it unnecessary to issue a show cause notice before disposing the present application.

3. It is directed that the inquiry officer, who is stated to have since been appointed, will conclude the disciplinary proceedings preferably within six months



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from the date of receipt of a certified copy of the present order. This is subject to the condition that the applicant cooperates and does not delay the departmental proceedings. After the inquiry is complete, it is expected that disciplinary authority will pass the final order within the next two months.

4. With these directions, OA is disposed of.

(S.A.T. Rizvi)

Member (A)

(V.S. Aggarwal)

Chairman

/sunil/